CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

Original Application No. 546 of 2011

Friday, this the 21st day of June, 2013

CORAM:

Hon'ble Dr. K.B.S. Rajan, Judicial Member Hon'ble Mr. K. George Joseph, Administrative Member

K.A. Kochunni, retired Postman, Kunnamkulam, now residing at Kandiruthy House, Chowannur, Thrissur-680 503.

Applicant

(By Advocate - Mr. P. Ramakrishnan)

Versus

- 1. Union of India, represented by Secretary, Department of Posts & Telegraph, Minis, New Delhi 110 011.
- 2. The Post Master General, Department of Post, Central Region, Kochi-18.
- 3. The Director of Postal Service, Office of the Post Master General, Department of Post, Central Region, Kochi-18.
- 4. Senior Superintendent of Post Offices, Department of Posts, Thrissur Division, Thrissur-12.

Respondents

(By Advocate - Ms. Deepthi Mary Varghese, ACGSC)

This application having been heard on 21.06.2013, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Dr. K.B.S. Rajan, Judicial Member -

The following reliefs have been sought in this Original Application:-

"A) issue an order quashing and setting aside Annexure A-1, A-3, A-5 and A-6.

- B) issue an order directing the respondents to grant BCR time bound promotion to the applicant w.e.f. 2/1/06, the date on which he has completed 26 years of satisfactory service.
- C) Declare that the applicant is entitled to BCR time bound promotion on completion of 26 years of satisfactory service.
- D) such other orders and directions as are deemed fit in the facts and circumstances of the case."
- 2. When the case came up for hearing the counsel for the applicant submitted that vide order dated 28.5.2013, it was decided to grant BCR placement to the applicant with effect from 2.1.2006 and to limit the arrears of pension to three years prior to the date of filing of the OA. Orders in this regard have been issued to the Senior Superintendent of Post Offices, Thrissur Division.
- 3. The counsel for the applicant therefore prays that since now only Pension Payment Order has to be revised and arrears are to be paid, a time limit may be calendered for doing the needful. Accordingly, two months time from the date of receipt of a copy of this order, is granted to issue necessary revised PPO and also to effect the payment of arrears.

4. With this the Original Application is disposed of. No costs.

(K. GEORGE JOSEPH) ADMINISTRATIVE MEMBER

(DR. K.B.S. RAJAN) JUDICIAL MEMBER